

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 148 OF 1993.

~~EX-100~~

DATE OF DECISION 23.6.1993

Hejam Kishorkumar Tulsidas, Petitioner

Mr. P.H. Pathak, Advocate for the Petitioner(x)

Versus

Union of India & Ors. Respondent(s)

Mr. Akil Kureshi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? X
3. Whether their Lordships wish to see the fair copy of the Judgement ? X
4. Whether it needs to be circulated to other Benches of the Tribunal ? X

Hejam Kishorkumar Tulsidas,
Nr. Alankar Cinema
3, Dr. Ambedkar Nagar,
Surendranagar.

..... Applicant.

(Advocate: Mr. P.H. Pathak)

Versus.

1. Union of India
Notice to be served through
General Manager
Telecommunications Deptt
Nr. Gujarat High Court
Ahmedabad.

2. Dist. Engineer (Telecom)
New Telecom Building
Nr. Alankar Cinema
Surendranagar.

3. Junior Engineer (Telecom)
New Telecom Building,
Nr. Alankar Cinema
Surendranagar.

..... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 148 OF 1993

Date: 23.6.1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

Heard Mr. P.H. Pathak, learned advocate for the applicant and Mr. Akil Kureshi, learned advocate for the respondents.

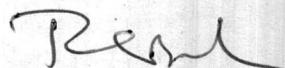
2. This application under section 19 of the Administrative Tribunals Act, 1985, is filed by the applicant seeking the relief that the impugned action of the respondents in terminating the services of the applicant by verbal order with effect from 1st December, 1988 be declared as illegal, invalid and inoperative and the same be quashed and the respondents be directed to reinstate the applicant in service with full backwages etc. This matter is admitted and is disposed of

finally today.

3. The learned advocate for the applicant submits that though the applicant made representation Annexure A-1 dated 17th December, 1992, Ann.A-3 dated 27th January, 1993 and Ann.A-4 dated 1st March, 1993 to the respondents to decide his representations. The respondents have not decided the applicant's representations according to the rules. He submitted that the respondents should be directed to dispose of the representations of the applicant according to rules. Mr. Akil Kureshi, learned advocate for the respondents submit^r that the respondents will decide the representations of the applicant according to rules. Hence the following order.

ORDER

The respondent No.1 or Respondent No.2, who is competent to dispose of the representations of the applicant is directed to decide it according to rules within six weeks from the receipt of the order of this Tribunal. The representations are Annexure A-1 dated 17th December, 1992, Ann.A-3 dated 27th January, 1993 and Ann.A-4 dated 1st March, 1993. The respondents to intimate the result of the representations to the applicant also. Application is disposed of accordingly. No order as to costs.


(R.C. Bhatt)
Member (J)

vtc.

AHMEDABAD BENCH

Application No. 00/148/93 of 19

Transfer Application No. _____ Old w. Pett. No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 28/06/93

Countersigned : RBL

CR/Heifer/9-793
Section officer/Court officer.

Signature of the
Dealing Assistant.

